

**Sardar Majithia:** The question does not arise.

#### UNIONS OF GOVERNMENT SERVANTS

\*110. **Shri H. N. Mukerjee:** Will the Minister of Home Affairs be pleased to state whether there is any ban on unions or associations of Government servants electing non-officials as members or office-bearers of such organisations?

**The Deputy Minister of Home Affairs (Shri Datar):** The hon. Member is presumably referring to Unions and Associations of Government servants, other than industrial employees. The instructions are that non-officials should not ordinarily be eligible to be members or office-bearers of such bodies.

**Shri H. N. Mukerjee:** Is it not a fact that under the law of the land, people who are not actually working in particular factories or workshops or establishments are entitled up to a certain number to be elected as office-bearers of these organisations, and if that is so, is not the Government trying to circumvent the law of the land by this subterfuge?

**Shri Datar:** There is no such law of the land.

**Shri Raghuramaiah:** May I know in view of the exploitation of Government servants by non-officials and certain political parties, whether the Government will not consider it desirable to impose such a ban?

**Mr. Speaker:** Order, order, it is a suggestion for action.

**Shri H. N. Mukerjee:** Is it not a fact when a minister says that it is not the law of the land, it is a matter which has to be agitated? But in view of certain specific provisions in the trade union legislation of this country, are government in a position to dictate to these employees demanding that they should not associate people who are not Government employees to be their office-bearers? I asked this question because it is a matter of principle, and there are so many Members of this House who are actually associated as office-bearers...

**Mr. Speaker:** Order, order. The hon. Member is entering into an argument. He can take it up some time later, not during the Question-hour.

I am going to the next question.

#### INDUSTRIAL FINANCE CORPORATION

\*111. **Dr. Ram Subhag Singh:** (a) Will the Minister of Finance be pleased to state whether it is a fact that the Industrial Finance Corporation has granted a loan to the Aluminium Corporation of India Ltd.?

(b) If so, what is the amount of that loan?

(c) When was this Corporation founded and by whom?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) to (c). The borrowing concerns are entitled to the secrecy, which is customary between banker and customer, with regard to their financial transactions and it would not, therefore, be in the public interest to furnish this information.

**Dr. Ram Subhag Singh:** May I know whether the management of the Corporation is done satisfactorily?

**Mr. Speaker:** The hon. Member is asking for opinion, and so I am not permitting that question.

#### ELECTION PETITIONS FROM BIHAR

\*112. **Shri D. N. Singh:** Will the Minister of Law be pleased to state the total number of election petitions filed from the State of Bihar under the Representation of the People Act?

**The Minister of Law and Minority Affairs (Shri Biswas):** 24 election petitions have been filed from the State of Bihar.

#### CENTRAL GOVERNMENT SIND EMPLOYEES

\*113. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that final optees for Pakistan who were compelled by circumstances to migrate to India were taken up in the service of the Union Government;

(b) whether it is a fact that the service of these employees has not yet been regularised and that they are considered as temporary hands even though they had several years of permanent service under the Central Government;

(c) whether in 1951, such employees were asked to furnish certain information with a view to regularising their service; and

(d) the reasons for which their service has not been regularised as yet and when it is expected to be regularised?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Yes.

(b) Yes. In accordance with the decision reached in the Partition Council, all those who had opted for Pakistan finally should look to that Government for employment as well as pensionary and other service benefits. In order however to avoid undue hardship the Government of India decided to re-employ Pakistan (final) optees on a temporary basis. In March, 1950, they made a proposal to the Government of Pakistan for the recognition, on a reciprocal basis, of the *de facto* options of all such Government servants provided that they joined their posts in India/Pakistan on or before the 15th February 1948. No reply has so far been received from the Pakistan Government.

(c) and (d). Yes.

Information was called for in order to assess the magnitude of the problem and its probable financial implications. A final decision will be taken as soon as possible after the Pakistan Government's reply is received.

**Shri Gidwani:** Do the Government expect any reply from the Pakistan Government?

**Shri Datar:** We do expect a reply from a neighbouring Government?

**Shri Gidwani:** Supposing there is no reply...

**Mr. Speaker:** Order, order. That will be problematical at this stage.

#### WRITTEN ANSWERS TO QUESTIONS

##### LIBRARY MOVEMENT

\*104. **Shri Jhulan Sinha:** Will the Minister of Education be pleased to state the steps, if any, taken by the Central Government to encourage and develop the library movement in India?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** A statement is laid on the Table of the House. [See Appendix I, annexure No. 20]

##### AERODROME, SABEYA POLICE STATION, BIHAR

\*105. **Shri Jhulan Sinha:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the aerodrome at Sabeya Police Station, Meergunj Sarai, Bihar, was con-

structed during the last war and a large number of houses were constructed on the land acquired for the purpose;

(b) whether it is a fact that most of these houses are collapsing, a number of them having already collapsed;

(c) whether it is a fact that some of the runways are being used as routes for ordinary traffic and are being worn out;

(d) whether it is the intention of Government to maintain the aerodrome; and

(e) if so, what arrangements are there to carry out the intention and to keep the aerodrome intact and fit for use by the bigger planes?

**The Deputy Minister of Defence (Sardar Majithia):** (a) Yes.

(b) The buildings on this airfield were transferred to the State Government in 1950. Government of India have, therefore, no information about the State of these buildings.

(c) The runways are surplus to defence requirements and, therefore, are not being maintained. Government have no information whether they are being used for ordinary traffic. It is likely they are also deteriorating for want of maintenance.

(d) No.

(e) Does not arise.

##### UNIVERSITY GRANTS COMMITTEE

\*106. **Shrimati Jayashri:** Will the Minister of Education be pleased to state:

(a) whether Government are aware of the Resolution that was recently passed by the Inter-University Board which met at Madras to set up a University Grants Committee; and

(b) if so, whether this University Grants Committee will be functioning on the lines of the one at present functioning in Great Britain?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) Yes.

(b) More or less on the same lines, except that the scope of the University Grants Commission is restricted to the four Central Universities and to those Universities whose applications for grant are forwarded to it by the Government.